NESTLÉ INDIA LIMITED

(CIN: L15202DL1959PLC003786)
Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001
Email: investor@in.nestle.com | Website: www.nestle.in | Ph: 011-23418891

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE(S)

Notice is hereby given that the undermentioned share certificate(s) containing shares of face value of Rs. 10/- each or face value Re. 1/- each ("Shares") as applicable, have been reported lost to the Company. In absence of any claim lodged with the Company for these Shares at its Registered office within 15 days from the date of this Notice, the Company will proceed with issuance of the entitlement letter / credit of shares in accordance with applicable laws, in lieu of the undermentioned Shares.

Certificate No(s).	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
154371	GAURI MEHRA	7398115	35
566909	GAURI MEHRA	53267944	8
764726 - 27	GAURI MEHRA	68407982	21
599	TERESA D SILVA	961781961	9370

The above information is also available on the website of the Company.

For Nestlé India Limited
Pramod Kumar Rai
Company Secretary

Date : 18-05-2026
Place : Gurugram

NOTICE

TRENT LIMITED
Registered Office: Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400001

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/ applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities and face value	No. of Securities	Distinctive number[s]
HARI SHANKAR BHARGAVA	Equity Face Value Rs.1/-	880	1138741 – 1139620

Place: Delhi
Date: 18-05-2026

Name[s] of holder[s] / Applicant[s]:
HARI SHANKAR BHARGAVA

PC Diagnostics™

INVICTA DIAGNOSTIC LIMITED

Corporate Identity Number: L86100MH2023PLC414723
Registered Office: 1 GF, Plot 217, Ambavat Bhavan, N.M Joshi Marg, Delisle Road, Mumbai - 400 013, Maharashtra, India.
Corporate Office: 1012, 10th Floor, Hubtown Viva CHS Ltd, Western Express Highway, Mogra Village, Near Shankar Wadi, Jogeshwari East, Mumbai - 400 060, Maharashtra, India. | **Telephone:** 022 - 4971 0036
Email: investors@pcdiagnostics.in | **Website:** www.pcdiagnostics.in

EXTRACT OF THE STATEMENT OF THE AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE HALF YEAR AND YEAR ENDED MARCH 31, 2026.

(Regulation 33 and 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015)

The audited Standalone and Consolidated Financial Results of the Company for the Half Year and Year Ended MARCH 31, 2026 ("Financial Results") were considered and adopted in the Board Meeting of the Company held on May 18, 2026. The Financial Results along with the Audit Report (Standalone & Consolidated), are available on the website of National Stock Exchange of India i.e. www.nseindia.com and on the website of the Company i.e. https://www.pcdiagnostics.in

The Financial Results can also be accessed by Scanning the QR Code given below:

By order of the Board
Invicta Diagnostic Limited
SD/-
Soniya Nilesh Mahajan
Company Secretary

Place: Mumbai
Date: 18.05.2026

SALE NOTICE

PSL LIMITED (IN LIQUIDATION)

CIN: L67120DD1987PLC002395
Registered Address: Kachigam Daman, Union Territory of Daman and Diu- 396210.

E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the general public that, pursuant to the Insolvency and Bankruptcy Code, 2016 read with IBBI (Liquidation Process) Regulations, 2016, the Liquidator on recommendation of SCC hereby offers for assignment of "Not Readily realizable Assets (NRRA)" i.e. Right to pursue (including but not limited to the right to recover and right to realize) the avoidance application bearing IA 388 of 2020 & IA 778 of 2020 & its related IA's, pending before Hon'ble NCLT, under Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 of the Insolvency and Bankruptcy Code, 2016 ("Code") on "As is where is, as is what is, whatever there is and without recourse basis".

Offers are invited from the Interested Parties for the assignment of NRRA (i. i.e. Right to pursue, including but not limited to the right to recover and right to realize) the avoidance application & its related IA's, under Regulation 37A read with Regulation 32 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

The assignment of NRRA (i.e. Right to pursue, including but not limited to the right to recover and right to realize) the avoidance application & its related IA's, is on **"as is where is" basis and "as is what is and without any recourse"** basis including all rights and interests accruing from the aforementioned applications.

The said proposition for disposition is without any kind of warranties and indemnities.

The details of bidding for the assignment of NRRA (i.e. Right to pursue, including but not limited to the right to recover and right to realize) the avoidance application & its related IA's is stated in the table below. The same shall take place through the online e-auction service provider, Bank Asset Auction Network (BAANKNET) (formerly eBKray) via the website **https://baanknet.com/**

Submission of Requisite Forms, Affidavits, Declaration etc	From 19.05.2026 to 03.06.2026
Document Inspection	From 19.05.2026 to 02.06.2026
Last Date for Submission of EMD	03.06.2026 by 05:00 PM.
Date and Time of E-Auction	**BLOCK-A** Date: 05.06.2026, Time: 11:00 AM to 11:30 AM (With an unlimited extension of 5 Mins)

E-Auction			
Particulars	**Reserve Price**	**EMD Amount**	**Incremental Value**
BLOCK A (Assignment of Avoidance Application)			
Assignment of NRRA i.e. Right to pursue (including but not limited to the right to recover and right to realize) the avoidance application & related IA's, pending in the matter of PSL Ltd before the Hon'ble NCLT bearing IA 388 of 2020, IA 778 of 2020 & related Interlocutory Applications as per Regulation 37A of IBBI (Liquidation Process) Regulations, 2016.)	1,00,000/-	10,000/-	1,00,000/-

The assignment of NRRA requires that in addition to the amount of final bid, a share of 50% of the total proceeds realized or recovered from the avoidance application shall be shared with the members of the SCC after deducting the litigation cost within a period of 15 days of actual realization.

VERY IMPORTANT:

The auction relates to assignment of NRRA (i.e. Right to pursue, including but not limited to the right to recover and right to realize) the avoidance application bearing IA 388 of 2020, IA 778 of 2020 & its related IA's. The final bid price (obtained after conclusion of the E-Auction) is the upfront amount which needs to be paid by the successful bidder upfront in addition to the mandatory share of 50% of the total proceeds realized from the avoidance application and its related IA's with the members of the SCC after deducting the litigation cost.

It is hereby expressly clarified, declared, and notified to all participating members/bidders that the present auction is being conducted solely for the purpose of determining the increment in the upfront amount to be contributed by the successful bidder.

It is further stipulated, agreed, and made an essential condition of this auction that the successful bidder, in addition to payment of the final upfront amount, shall be mandatorily and irrevocably bound to share 50% (Fifty Percent) of the total proceeds realized/received from the avoidance application and its related IA's with the members of the SCC. Such sharing shall be done after deduction of litigation expenses/costs.

Participation in the auction shall be deemed to constitute an unconditional, irrevocable, and binding assent by each bidder to the aforesaid condition, and every participant expressly acknowledges that this obligation to share proceeds forms an integral and material term of the auction process.

Documents shall be submitted to the auction portal in the format prescribed in the Auction Document on or before 03.06.2026. The bid form, along with detailed terms & conditions of the complete E-auction process, can be downloaded from the website https://ibbi.baanknet.com/eauction-ibbi/home.

The intending bidders are required to deposit the Earnest Money Deposit (EMD) amount on BaankNet through Wallet. If a bidder is subsequently found to be ineligible, the EMD submitted shall stand forfeited.

Interested applicants may refer to the complete E-Auction Process Information Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertakings, Other Forms, and Terms and Conditions relating to the assignment of avoidance application & its related IA's. The intending bidders, prior to submitting their bid, should make their independent inquiries.

The Successful Bidder shall be required to pay the entire amount within 30 (thirty) days of the date of issue of LOI in a single/multiple tranche(s) payment after adjusting the EMD amount already paid.

The successful bidder can make the payment after 30 days (but not later than 90 days from the date of issue of LOI) with interest at the rate of 12%. However, it is pertinent to mention that such a payment period may be extended by the Stakeholder Consultation Committee in its meeting as per Regulation 31A(1)(h).

For any further details, you may write to the undersigned at psl.liquidation@maventrestructuring.com or contact at +91-99101 97705.

Date: 18.05.2026
Place: Delhi

Sd/-
Mavent Restructuring Services LLP
Liquidator in the matter of PSL LIMITED
IBBI Reg. No. - IBBI/IPE-154/IPA-3/2023-24/50058
Email: psl.liquidation@maventrestructuring.com
AFA Valid Upto: 31.12.2026
Registered Address: S Block, 376, Panchsheel Park, New Delhi-110017

HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited)
Regd. Off. Hindustan Unilever Limited, Unilever House, BD Sawant Marg, Chakala, Andheri(East) Mumbai-400099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder/ Claimant	Folio No.	No. of shares (Re.1/- F.V)	Certificate No.(s)	Distinctive No.(s)
Deceased Holder Raj Kumar Aggarwal (Claimant) Tushar Agarwal	HLL18 26378	580	5092228	82129441 82137020

Place: Mumbai
Date: 18-05-2026

(Deceased Holder Raj Kumar Aggarwal Tushar Agarwal (Claimant)

COMPANY NAME: LARSEN & TOUBRO LTD

CIN: L99999MH1946PLC004768
Regd Office: L & T House, Ballard Estate, Narottam Morarjee Marg, Mumbai, Maharashtra, 400001
Email ID: igrc@larsentoubro.com

NOTICE: It is hereby given that the following share certificates issued by the Company are stated to be lost/misplaced and the registered holders thereof have applied to the Company for issue of duplicate share certificates.

S.No.	Name of the Holder	Folio No.	Kind of Securities and face value	No. of Securities	Certificate No.	Distinctive Nos.
1.	Harvinder Chowdhury Srivastava	76602441	Equity shares of Rs. 2/-each	300	1381967	1399294259-1399294558

The public is hereby warned against purchasing or dealing in any way with the above, share certificates. Any person(s) who has/have any claim(s) with the Company in respect of the said share certificates should lodge such claims at its registered office at the address given above within 15 days of the publication of this notice after which no claim will be entertained, and the Company will proceed with issuance of duplicate share certificates.

Place: Mumbai, Maharashtra

Name of the holder/Claimant:
Harvinder Chowdhury Srivastava
R/O S-527, 3rd floor, left side Khasra No. 2, 162, School block, Shakarpur, East Delhi-110092

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଃ
(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉପକ୍ରମ)

OPTCL
Lifeline of Odisha

ODISHA POWER TRANSMISSION CORPORATION LIMITED

(A Government of Odisha Undertaking)
Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

NOTICE INVITING E-TENDER

E-Tender No.	Tender Description:	Estimated Cost
CPC-13/2026-27	Selection of agency for providing services of Manpower (DEO & Attendant) on contract (Outsourced) basis to OPTCL. **Last Date & Time of Submission of Bid: 03.06.2026 upto 17:30 P.M.**	Rs. 2,60,75,008/-
CPC-14/2026-27	Selection of agency for providing services of Manpower (Misc.) on contract (Outsourced) basis to OPTCL. **Last Date & Time of Submission of Bid: 27.05.2026 upto 17:30 P.M.**	Rs. 69,00,083/-
CPC-15/2026-27	Providing catering services at Transit House, Bhubaneswar & Guest House Puri, OPTCL. **Last Date & Time of Submission of Bid: 29.05.2026 upto 17:30 P.M.**	Rs. 38,19,637/-

Complete set of bidding documents are available at **www.tenderwizard.com/OPTCL** and **www.optcl.co.in**.

/optcl.odisha /optcl_odisha HIPR-13/2026-27

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHRI TRADCO DEESAN PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.	Particulars	Details
1.	Name of corporate debtor	**Shri Tradco Deesan Private Limited**
2.	Date of incorporation of corporate debtor	17/05/2010
3.	Authority under which corporate debtor is incorporated/registered	Register of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400MH2010PTC203313
5.	Address of the registered office and principal office (if any) of the corporate debtor	26, Anantwadi, 4th Floor, Bhuleshwar, Mumbai, 400002
6.	Date of closure of Insolvency Resolution Process	15.05.2026
7.	Liquidation commencement date of the corporate debtor	15.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Akhil Ahuja, Registration No. IBBI/IPA-001/IP-P-02072/2020 2021/13213
9.	Address and e-mail of the liquidator, as registered with the Board	Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road, Upper Worli, Mumbai, Maharashtra, 400018, E-mail id: caakhilahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Communication Address: **Mavent Restructuring Services LLP** S-376, Panchseel Park, New Delhi-110017 E-mail ID: liq.tradcodesan@gmail.com
11.	Last date for submission of claims	**14.06.2026**

Notice is hereby given that the National Company Law Tribunal Mumbai Bench - V has ordered the commencement of liquidation of the **Shri Tradco Deesan Private Limited on 15.05.2026.**

The stakeholders of **Shri Tradco Deesan Private Limited** are hereby called upon to submit their claims with proof on or before 14.06.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Akhil Ahuja
Liquidator
In the matter of Shri Tradco Deesan Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02072/2020-2021/13213
AFA Valid Up to: 31-12-2026
Email: liq.tradcodesan@gmail.com, caakhilahuja@gmail.com
Registered Address: Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barretto Road, Worli, Mumbai, Maharashtra -400018
Communication Address: Mavent Restructuring Services LLP S-376, Panchseel Park, New Delhi-110017

Date: 19.05.2026
Place: Mumbai

"FORM NO. INC-26"
[PURSUANT TO RULE 30 OF THE COMPANIES (INCORPORATION) RULES 2014]
BEFORE THE REGIONAL DIRECTOR, WESTERN REGION-DIRECTORATE II, MUMBAI (MAHARASHTRA)
IN THE MATTER OF
THE COMPANIES ACT, 2013, SECTION 13(4) OF COMPANIES ACT, 2013 READ WITH RULE 30(5) (A) OF THE COMPANIES (INCORPORATION) RULES, 2014
AND
IN THE MATTER OF
THINKFREE VENTURES PRIVATE LIMITED
(CIN : U74999MH2021PTC361375)
HAVING ITS REGISTERED OFFICE AT FLAT NO. 1203, H WING, 12TH FLOOR, GREEN WORLD, GAT NO. 242, HISSA NO. 1, DIGHA AIROLI, MUMBAI CITY, MUMBAI, MAHARASHTRA-400708
..................APPLICANT

NOTICE is hereby given to the General Public that the Company proposes to make application to the Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of Alteration of the Memorandum of Association of the company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on Monday, 18th day of May, 2026 to enable the Company to change its Registered office from the **"State of Maharashtra" under the jurisdiction of Registrar of Companies, Mumbai-II to "State of Uttarakhand".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objection supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region- Directorate II, Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Flat No. 1203, H Wing, 12th Floor, Green World, Gat No. 242, Hissa No. 1, Digha Airoli, Mumbai City, Mumbai, Maharashtra-400708

For & On Behalf Of
Thinkfree Ventures Private Limited
Sd/-
Vijay Chandola
Director
DIN : 09190217

Date : 18.05.2026
Place : Mumbai (MH)

SALE NOTICE

JOISTER INFOSERVE PRIVATE LIMITED (UNDER CIRP)

Resolution Professional (RP): Mrs. GARIMA DIGGIWAL
RP's Address: 91, Moji Colony, Malviya Nagar, Jaipur, Rajasthan-302017
Email ID- cirp.joisterinfo@gmail.com , Contact No. +91-9636655600

E -AUCTION - SALE OF ASSETS UNDER IBC, 2016
Date and Time of E-auction: 02.06.2026 at 11.00 AM IST to 1:00 PM IST
(With unlimited extension of 5 minutes each)
Last date for submission of EMD 30.05.2026, by 5:00 PM IST

Notice is hereby given for **Sale of BMW Motor Vehicle** of M/s Joister Infoserve Private Limited (in CIRP) under Regulation 29 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. E-Auction will be conducted on **"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND NO RECOURSE BASIS"** by the RP appointed by the Hon'ble National Company Law Tribunal, Jaipur Bench vide Order dated 21st May, 2024. The sale will be done by the undersigned through the e-auction platform https://ncltauction.auctiontiger.net

Sr. No.	Asset	Reserve Price	EMD Amount	Incremental Bid Amount
A	**Sale of Motor Vehicle owned by Joister Infoserve Private Limited (Under CIRP) Date and Time of Auction: June 2, 2026 at 11:00 A.M. to 1:00 P.M**			
	Sale of Motor Vehicle (BMW 320D (LCI) Diesel Portfolio) under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Location: Thane, Mumbai	940000/- (INR Nine Lakh Forty Thousand only)	94000/- (INR Ninety Four Thousand only)	The incremental Bid amount shall be Rs. 50000/- per bid

Particulars	Last Date
Last date for submission of Eligibility Documents	23.05.2026
Declaration of Qualified bidder	27.05.2026
Last date for inspection of asset	29.05.2026
Last date for Submission of EMD	30.05.2026
E – Auction Date	02.06.2026

Notes to Auction Process:

1. Interested applicants may refer to the "E- AUCTION PROCESS DOCUMENT" containing details of terms and conditions of online E-Auction and other details uploaded on the e-auction platform i.e. https://ncltauction.auctiontiger.net
2. The Resolution Professional has right to accept or cancel or extend or modify etc any terms and conditions of E-Auction (or) the RP can cancel E-Auction (or) any item of E-Auction at any time. She has right to reject any of the bid without giving any reasons.
3. The interested bidder shall not be eligible to submit a bid if he/she/it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).
4. The interested bidders, prior to submitting their bid, should make their independent enquiries regarding the assets, title of assets, duties / taxes / other charges payable, if any, and inspect the assets at their own expense and satisfy themselves.
5. The sale shall be subject to the provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.

Contact person on behalf of E- Auction agency (e-Procurement Technologies Limited - Auction Tiger): Mr. Maulik Shrimali, Email ID – maulik.shrimali@auctiontiger.net or Support@auctiontiger.net, Mobile No. 91735 28727 or 9265562818

Sd/-
Garima Diggiwal
Resolution Professional, In the matter of – Joister Infoserve Private Limited (Under CIRP)
Regn No.: IBBI/IPA-001/IP-P-02018/2020-2021/13158
Email id : cirp.joisterinfo@gmail.com

Date : 19/05/2026
Place: Jaipur

Motilal Oswal Home Finance Limited

Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. **Email :-** hfquery@motilaloswal.com. **CIN Number :-** U65923MH2013PLC248741

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr. No.	Loan Agreement No. / Name of the Borrower /Co-Borrowers/ Guarantors	Date of Demand Notice & Outstanding	Date of Possession Taken	Description of the Immovable Property All that part and parcel of proprty consiting of
1.	**LXKAL00115-160010547 Borrower: Nilesh Jagannath Zende Co-Borrower : Nutan Nilesh Zende**	**18.06.2024 / For Rs. 4,13,928/-**	**15.05.2026**	Flat No. 205, 2nd Floor Samarth Apartment Gat No. 144 Hissa No. 2 Old Survey No. 50 Vangni 0 0 Nr Survodaya Nagar & Amina Bakery 421503 Thane Thane Maharashtra., **East:** Gut No. 144 Plot No. 61, **West:** Gutt No. 144, Plot No. 63, **North:** Road, **South:** Gutt No. 144, Plot No. 10.
2.	**LXKAR00117-180066808 Borrower: Rajnath Rameshankar Yadav Co-Borrower : Geeta Rajnath Yadav**	**08.07.2022 / For Rs. 8,39,399/-**	**14.05.2026**	Flat No. 209, 2nd Floor B Wing Parshuram Plaza Ne S. No. 154 Old S. No. 118, H. No. 2 Mouje Nilje Dombivali 421202 Dombivali Raigarh(Mh) Maharashtra.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra
Date : 19.05.2026

Sd/-
Authorised Officer
Motilal Oswal Home Finance Limited

Phoenix ARC Limited

POSSESSION NOTICE

(formerly known as Phoenix ARC Private Limited)
REGISTERED OFFICE: 3rd Floor Wallace Towers (earlier known as Shiv Building) 139/ 140/ B/1 Crossing of Sahar Road & Western Express Highway Vile Parle (E),Mumbai - 400057

Whereas, the Authorized Officer of **Phoenix ARC Limited (formerly known as Phoenix ARC Private Limited) (acting as trustee of Phoenix Trust Fy20-21) (Phoenix)** under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of the powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued demand notices to the borrowers, co-borrowers, guarantors as detailed hereunder, calling upon the respective borrowers, co-borrowers, guarantors to repay the amount mentioned in the said notices within 60 (sixty) days from the date of receipt of the same. The said borrowers, co-borrowers, guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and public in general that the authorized officer of the company has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act r/w rule 8 of the said rules on the dates mentioned along with. The borrowers, co-borrowers, guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Phoenix for the amount specified therein with future interest, costs and charges from the respective dates.

Details of the borrowers, co-borrowers, guarantors, properties mortgaged, name of the trust, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under are given as under:

S. NO	Name and Address of the borrower, Co-Borrower, Loan account No., Loan amount	Details of the securities	1. Demand notice date 2. Date of Symbolic/Physical Possession 3. Amount due in Rs.
1. 2.	**Akramali Babulal Nadaf (S/D/W of Babulal Nadaf)** Building No 18/A/202,Best Vasahat,Chandivali,Mhada Colony,Near Sakinaka Police Station,Sakinaka,Mumbai **And Also At** Ravish Bobani Health Consult, B-37, Chandan Apt, Makhmali,Talao,Noori Baba Durgah Road,Thane,Maharashtra-400601 **Bubulal Kashim Nadaf (S/D/W of Kashim Nadaf)** Building No 18/A/202,Best Vasahat,Chandivali,Mhada Colony,Near Sakinaka Police Station,Sakinaka,Mumbai **Loan Account Number: LXPAN00115-160007516 Loan Amount Sanctioned:Rs.12,30,875/- (Rupees Twelve Lakh Thirty Thousand Eight Hundred & Seventy Five Only)**	All That Piece And Parcel Of Mortgaged Property Of S No 45,H No 12 A,12 B Total Adm 800Sq Mtrs And Mayflower Flat No 104,First Floor,A Wing,Area 620Sq Ft Sitauted At Village-Adivali Dhokli,Tal Ambernath, Dist,Thane	**1) Demand Notice Date 16-02-2026 2) Date of Symbolic Possession- 15-05-2026 3) Amount due in Rs. 29,55,173 (Rupees Twenty Nine Lakh Fifty Five Thousand One Hundred & Seventy Three Only) Due And Payable As of 16-02-2026 With Applicable Interest From 17-02-2026 Until Payment In Full.`**

Place: Maharashtra
Date: 19.05.2026

Authorised Officer
For Phoenix ARC Limited (formerly known as Phoenix ARC Private Limited)
(Trustee of Phoenix Trust Fy20-21)

SHIVALIK BIMETAL CONTROLS LIMITED

SHIVALIK

Regd. Office: 16-18, New Electronics Complex Chambaghat, District Solan (Himachal Pradesh)-173213
CIN : L27101HP1984PLC005862

EXTRACT OF AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2026

(INR in lakhs, except per equity share data)

Sl. No.	Particulars	Standalone			Consolidated		
		Quarter Ended 31.03.2026	Year Ended 31.03.2026	Quarter Ended 31.03.2025	Quarter Ended 31.03.2026	Year Ended 31.03.2026	Quarter Ended 31.03.2025
		Audited	Audited	Audited	Audited	Audited	Audited
1	Total Income from operations	12,089.11	47,496.71	11,749.71	16,603.81	58,313.35	13,582.43
2	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	2,742.73	11,038.77	2,639.01	3,457.76	12,783.92	2,828.47
3	Net Profit for the period before Tax (after Exceptional and / or Extraordinary items)	2,742.73	10,959.71	2,639.01	3,457.76	12,691.86	2,828.47
4	Net Profit for the period after Tax (after Exceptional and / or Extraordinary items)	2,037.95	8,186.05	1,951.50	2,604.73	9,585.85	2,105.16
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	2,047.57	8,180.32	1,962.57	2,613.93	9,585.01	2,110.38
6	Equity share capital (Face Value of the Share INR 2/- Each)	1,152.08	1,152.08	1,152.08	1,152.08	1,152.08	1,152.08
7	Other Equity (excluding Revaluation Reserves) as per audited balance sheet of previous year	-	43,779.17	-	-	46,982.64	-
8	Earnings Per Share(Face value of the share INR 2/- each) (not annualised) a) Basic and Diluted	3.55	14.20	3.41	4.54	16.64	3.66

NOTES:

1. The above is an extract of the detailed format of Audited Financial Results for the quarter and year ended **31st March,2026** filed with the Stock Exchange under Regulation- 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Audited Financial Results for the quarter and year ended 31st March,2026 are available on the websites of the Stock Exchanges **(www.bseindia.com** and **www.nseindia.com)** and the company's website **(www.shivalikbimetals.com).**
2. The Board of Directors at their meeting held on **18th May, 2026** have recommended a final dividend of Rs.2/- per equity share of the face value of Rs.2/- each, subject to the approval of the shareholders in the ensuing Annual General Meeting. With this, the total dividend for the year (including interim dividend of Rs. 2.00 per equity share paid during the year) is Rs. 4/- per share.
3. The above financial results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting(s) held on **18th May, 2026.** The Statutory Auditors of the Company have carried out the audit of the results and have expressed an unmodified report thereon.

For and on Behalf of Board of Directors
Sd/-
N.S. Ghumman
Chairman
DIN:00002052

Place : Solan
Dated : 18.05.2026

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

L&T Finance

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on **"ÄS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION"** by way of **"PUBLIC AUCTION"** for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession taken	Earnest Money Deposit 10% or more of RP (In ₹)	Secured Debt	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Regencyy Coal And Energy (Through Its Directors Kartik Vasani & Reema Vasani) 2. Kartik Vasani 3. Reema Vasani	All the piece and parcel of the Property Address: Shop No.8, Admeasuring 17.28 Sq.Mtr. (Carpet) And Built Up Area Of 20.74 Sq. Mtr. On The Ground Floor In The Building 'Le Palazzo' Constructed On The Plot Of Land Bearing C.S.No.4/519 Of Malabar & Cumballa Hill Division Which Portion Was Bearing Former C.S. No. 7/519, 8/519, And 10/519 Of The Malabar & Cumballa Hill Division) And Admeasuring 2911.37 Sq.Mtrs. (Subject The Right Of Way In Favor Of The Adjoining Plot Owners And 20' Wide Strip Of Land) In The Registration District And Sub-District Of Mumbai City	H02470300921062548/H1758921072012193 5/H024703009210625 48L	17th February 2025	Rs. 4,70,850/	As per Demand Notice dated 08-11-2024 Total outstanding dues is Rs. 39,42,290.55/- As On Date 04/11/2024	Rs. 47,08,500/	On 29/05/2026 from 10.00 A.M to 5.30 P.M with prior appointment.	05/06/2026 from 11:00 A.M TO 12:00 P.M

TERMS AND CONDITIONS OF PUBLIC AUCTION

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.auctiontiger.net/EPROC/ under the provisions of SARFAESI Act with the aid and through public e-E-auction mode.
2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on **"AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.**
3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **04/06/2026** till 6:00 P.M
4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on **05/06/2026** i.e., day of e-auction or on the next working day i.e., **06/06/2026,** which deposit will have to confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e.,75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
6. For inspection of property or more information, the prospective bidders may contact the **authorised officer i.e. Mr. Vikas Singh Contact No. 8669189048 and Dilip Mishra Contact No. 7575021496 L&T Finance Ltd, Office: Brindavan Building, Plot No. 177, Kalina, CST Road, Near Mercedes Showroom, SantaCruz (East), Mumbai - 400 098,** At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
8. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law
9. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L&T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT,2002.
11. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 19.05.2026
Place: Mumbai

Sd/-
Authorized Officer
For L&T Finance Limited

वालधुनी नदीकिनारी अनधिकृत बांधकामांवर महापालिकेची अपुरी कारवाई?

भूमाफियांना पाठीशी घालण्याचा आरोप

उल्हासनगर, दि. १८ (वार्ताहर) : उल्हासनगर शहरातून वाहणाऱ्या वालधुनी नदीकिनारी अनधिकृत बांधकामांचा प्रश्न पुन्हा ऐरणीवर आला असून नदीपात्रात भराव टाकून उभारण्यात आलेल्या बांधकामांवर महापालिकेकडून अपुरी कारवाई होत असल्याचा आरोप नागरिकांकडून करण्यात येत आहे. संबंधित ठिकाणी तब्बल दहा खोल्यांचे अनधिकृत बांधकाम उभारण्यात आल्याची तक्रार असताना महापालिकेने केवळ दोन खोल्यांवरच कारवाई केल्याने प्रशासनाच्या भूमिकेबाबत संशय व्यक्त केला जात आहे.

स्थानिक नागरिकांच्या म्हणण्यानुसार, वालधुनी नदीलगतच्या सखल भागात दरवर्षी पावसाळ्यात पाणी साचण्याची समस्या निर्माण होते. नदीपात्रात भराव टाकून अनधिकृत चाळी आणि खोल्यांचे बांधकाम करण्यात आल्याने नैसर्गिक जलवाहिन्यांमध्ये अडथळे निर्माण होत असल्याचा आरोप करण्यात येत आहे. या प्रकारामुळे पूरस्थितीचा धोका वाढत असून परिसरातील नागरिकांच्या सुरक्षिततेचाही प्रश्न निर्माण झाला आहे.

या प्रकरणी अनेक तक्रारी महापालिकेकडे दाखल झाल्यानंतर प्रभाग क्रमांक चारच्या सहाय्यक आयुक्त अलका पवार यांनी कर्मचाऱ्यांसह संबंधित ठिकाणी भेट देत कारवाई केली. मात्र प्रत्यक्षात संपूर्ण बांधकामावर कारवाई न करता केवळ दोन खोल्यांपुरतीच मोहीम मर्यादित राहिल्याने नागरिकांमध्ये नाराजी पसरली आहे. भूमाफियांना संरक्षण दिले जात असल्याचा आरोपही यानिमित्ताने होत असून प्रशासन आणि संबंधित बांधकाम व्यावसायिक यांच्यात आर्थिक हितसंबंध असल्याची चर्चा परिसरात रंगली आहे.

दरम्यान, नदीपात्रातील अतिक्रमण आणि अनधिकृत बांधकामांमुळे भविष्यात मोठ्या आपत्तीचा धोका निर्माण होऊ शकतो, अशी भीती स्थानिकांकडून व्यक्त केली जात आहे.

महावितरणच्या भांडुप व कल्याण परिमंडलात 'प्रधानमंत्री सूर्यघर मोफत वीज योजना'ला मोठा प्रतिसाद

मुंबई, दि. १८ (प्रतिनिधी): सर्वसामान्य घरगुती वीज ग्राहकांचे वीजबिल शून्य करण्यासोबतच अतिरिक्त वीज विक्रीतून उत्पन्न मिळवून देण्याच्या उद्देशाने सुरू करण्यात आलेल्या 'प्रधानमंत्री सूर्यघर मोफत वीज योजना'ला महावितरणच्या भांडुप व कल्याण परिमंडलात मोठा प्रतिसाद मिळत आहे. मे २०२६ अखेरपर्यंत या दोन परिमंडलांमध्ये एकूण १३ हजार ४४८ घरांवर सौरऊर्जा प्रकल्प बसविण्यात आले असून संबंधित ग्राहक योजनेचा लाभ घेत आहेत.

देशभरात या योजनेच्या अंमलबजावणीत महाराष्ट्र राज्य अग्रस्थानी असून राज्यात आतापर्यंत १ लाख ८ हजार ३२७ सौरऊर्जा प्रकल्प कार्यान्वित करण्यात आले आहेत. भांडुप परिमंडलातील ठाणे मंडळात ४३९, वाशी मंडळात २ हजार १३२ आणि सर्वाधिक पेण मंडळात ६ हजार १५१ ग्राहकांनी योजनेचा लाभ घेतला आहे. या परिमंडलात एकूण ८ हजार ७२२ ग्राहकांच्या घरावर सौरऊर्जा प्रकल्प उभारण्यात आले आहेत. तर कल्याण परिमंडलातील कल्याण-१ मंडळात ६०६, कल्याण-२ मंडळात ८९६, पालघर मंडळात १ हजार ३६४ आणि वसई मंडळात १ हजार ८८० ग्राहकांनी लाभ घेतला असून या परिमंडलातील एकूण लाभार्थी संख्या ४ हजार ७२६ इतकी झाली आहे.

एक किलोवॅट क्षमतेसाठी ३० हजार रुपये, दोन किलोवॅटसाठी ६० हजार रुपये आणि तीन किलोवॅटसाठी ७८ हजार रुपये इतके अनुदान थेट लाभार्थ्यांच्या खात्यात जमा केले जाते. एक किलोवॅट क्षमतेच्या प्रकल्पातून दरमहा सुमारे १२० युनिट वीज निर्मिती होते. एकदा प्रकल्प उभारल्यानंतर सुमारे २५ वर्षे त्यातून वीजनिर्मिती होत असल्याने दीर्घकालीन बचतीचा लाभ ग्राहकांना मिळत आहे.

E-Tender Notice

MAHAVITARAN
Maharashtra State Electricity Distribution Co. Ltd.

E- Tender offers are invited by MSEDCL from registered and reputed firm / contractor / agencies for following works under Vasai Circle.

Sr. No.	Tender No.	Particular of Work	Tender Cost Rs. Lakhs	Tender Fee Rs.
1	SE/VSI /Vehicle/SE Vasai/ T-20 /2026-27	Hiring of 01 no of vehicles for 3 year period for SE Vasai circle of MSEDCL	13.86	1000/- + 18% GST
2	SE/VSI/Vehicle/F.S.-Vasai Dn /T-02/ 2026-27	Hiring of 02 no of vehicles for 3 year period for Testing Division under Vasai circle	29.52	2500/- + 18% GST

The above tender documents are available at our website https://etender.mahadiscom.in from **15.05.2026** & Last date for submission of tender duly filled by **31.05.2026** up to **13.00 Hrs.**
Contact person: - The Executive Engineer (Adm.), MSEDCL, Vasai Circle Navghar East, Vasai Dist: palghar Mob. No.: 7875760600 / 7875760610 Email ID: eeadmvasi@mahadiscom.in

Sd/-
Superintending Engineer, MSEDCL Vasai Circle

motilal oswal Home Finance

मोतीलाल ओसवाल होम फायनान्स लिमिटेड

कॉर्पोरेट कार्यालय: मोतीलाल ओसवाल टॉवर, रहीमतुल्ला सयानी रोड, एसटी डेपो समोर, प्रभादेवी, मुंबई – ४०००२५. सीआयएन क्र.: [illegible]
संकेतस्थळ : www.motilaloswalhf.com ई-मेल: hfquery@motilaloswal.com

ई-लिलाव वजा विक्रीसाठी जाहीर सूचना

सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) नियमावली, २००२ च्या नियम ८ आणि ९ सह वाचल्या जाणाऱ्या तरतुदींसह सिक्युरिटायझेशन अँड रिकंस्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एनफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत स्थावर मालमत्ता (मत्तांच्या) विक्रीसाठी ३० दिवसांची ई-लिलाव विक्री सूचना. [illegible]

कर्जदार (रां) / हमीदार (रां) / कर्ज खाते	मागणी सूचना दिनांक आणि रक्कम	स्थावर मालमत्तेचे वर्णन	राखीव मूल्य, इसारा आणि इसारा सादरीकरणाचा शेवटचा दिनांक
एलएएन: एलएसएमपीईएन-००३१५-१६०००५४१० शाखा: पेण कर्जदार: स्वतंत्रकुमार राजेंद्र सिंह सह-कर्जदार: सुष्मा स्वतंत्रकुमार सिंह	रु. १३२२५५७/- (रुपये तेरा लाख बावीस हजार पाचशे सत्तावन्न मात्र) करीता २४-०७-२०२५	सदनिका क्र. ४२, ३ रा मजला, ए विंग, संकल्प रेसिडन्सी, एस. क्र. ९३, हिस्सा क्र. ४ ए, क्षेत्रफळ ६१० चौ. फू. [illegible] रायगड, महाराष्ट्र	राखीव मूल्य: रु. ७०००००/- (रुपये सात लाख मात्र) इसारा: रु. ७००००/- (रुपये सत्तर हजार मात्र) इसारे सादरीकरण शेवटचा दिनांक: ०९-०६-२०२६
एलएएन: एलएक्सविआयआरए००९१४-१५००१०५८ शाखा: विरार कर्जदार: कमल मार्कंडेय यादव सह-कर्जदार: चमेलीदेवी मार्कंडेय यादव	रु. २५६३६०२/- (रुपये पंचवीस लाख त्रेसष्ट हजार सहाशे दोन मात्र) करीता २८-०५-२०१८	सदनिका क्र. ४०२, ४ था मजला, कृष्णकुंज अपार्टमेंट, एस. क्र. ३३, हिस्सा क्र. २, गाव दावडी, डोंबिवली (पूर्व), ता. कल्याण, जिल्हा ठाणे, [illegible] ठाणे महाराष्ट्र	राखीव मूल्य: रु. १४०००००/- (रुपये चौदा लाख मात्र) इसारा: रु. १४००००/- (रुपये एक लाख चाळीस हजार मात्र) इसारे सादरीकरण शेवटचा दिनांक: ०९-०६-२०२६

[illegible] com [illegible] creduaction. [illegible] राकेश मनोहर केदारे [illegible] balram@credsolv.com [illegible]

ठिकाण : महाराष्ट्र / दिनांक: १९-०५-२०२६ — सही/- प्राधिकृत अधिकारी मोतीलाल ओसवाल होम फायनान्स लिमिटेड
भाषांतरामध्ये त्रुटी आढळल्यास इंग्रजी मजकूर ग्राह्य धरण्यात येईल. (पूर्वी अस्पायर होम फायनान्स कॉर्पोरेशन लिमिटेड म्हणून ज्ञात असलेले)

महाराष्ट्र राज्य सफाई कर्मचारी आयोगाच्या उपाध्यक्षांचा मिरा भाईंदर महापालिकेला दौरा

मुंबई, दि. १८ (प्रतिनिधी) : महाराष्ट्र राज्य सफाई कर्मचारी आयोगाचे उपाध्यक्ष मुकेश सोनू सारवान यांचा १९ मे २०२६ रोजी मिरा भाईंदर महानगरपालिका मुख्यालय येथे दौरा आयोजित करण्यात आला आहे. या दौऱ्यादरम्यान महानगरपालिका क्षेत्रातील सफाई कर्मचाऱ्यांच्या विविध समस्या, सेवा सुविधा तसेच कल्याणकारी योजनांच्या अंमलबजावणीचा सविस्तर आढावा घेण्यात येणार आहे. शहर स्वच्छता व्यवस्थेतील महत्त्वपूर्ण घटक असलेल्या सफाई कर्मचाऱ्यांच्या अडचणी जाणून घेऊन त्यावर उपाययोजना करण्याच्या दृष्टीने हा दौरा महत्त्वाचा मानला जात आहे.

दौऱ्याच्या अनुषंगाने उपाध्यक्ष मुकेश सोनू सारवान यांच्या उपस्थितीत महानगरपालिका आयुक्त राधाबिनोद अ. शर्मा यांच्यासोबत विशेष आढावा बैठक आयोजित करण्यात आली आहे. या बैठकीत सफाई कर्मचाऱ्यांच्या सुरक्षिततेसाठी उपलब्ध उपाययोजना, आरोग्यविषयक सुविधा, सेवा अटी तसेच कामकाजातील अडचणींबाबत सविस्तर चर्चा होणार आहे. याशिवाय शासनामार्फत राबविण्यात येणाऱ्या विविध कल्याणकारी योजनांची अंमलबजावणी आणि त्याची प्रभावीता याचाही आढावा घेतला जाणार आहे. महानगरपालिका क्षेत्रातील स्वच्छता व्यवस्था अधिक सक्षम करण्यासाठी सफाई कर्मचाऱ्यांच्या समस्या सोडविणे आवश्यक असल्याचे प्रशासनाकडून सांगण्यात आले आहे. शहरातील आरोग्य आणि स्वच्छता व्यवस्थेचा पाया मजबूत ठेवण्यात सफाई कर्मचाऱ्यांची भूमिका अत्यंत महत्त्वाची असल्याने त्यांच्या कार्यस्थितीमध्ये सुधारणा करण्यावर प्रशासनाचा भर असल्याचेही स्पष्ट करण्यात आले आहे.

NOTICE

TRENT LIMITED
Registered Office: Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400001

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/ applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities and face value	No. of Securities	Distinctive number[s]
HARI SHANKAR BHARGAVA	Equity Face Value Rs.1/-	880	1138741 – 1139620

Place: Delhi
Date: 18-05-2026

Name[s] of holder[s] / Applicant[s]:
HARI SHANKAR BHARGAVA

फॉर्म अ
सार्वजनिक घोषणा

(भारतीय दिवाळखोरी आणि नादारी मंडळ (लिक्विडेशन प्रक्रिया) नियमावली, २०१६ च्या नियम १२ नुसार)

श्री ट्रेडको डीसन प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्यासाठी

संबंधित तपशील

अ. क्र.	तपशील	माहिती
१.	कॉर्पोरेट कर्जदाराचे नाव	**श्री ट्रेडको डीसन प्रायव्हेट लिमिटेड**
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१७/०५/२०१०
३.	ज्या प्राधिकरणाखाली कॉर्पोरेट कर्जदाराची स्थापना/ नोंदणी झाली आहे	कंपनी निबंधक, मुंबई
४.	कॉर्पोरेट ओळख क्रमांक / कॉर्पोरेट कर्जदाराचा मर्यादित दायित्व ओळख क्रमांक	यु१५४००एमएच२०१०पीटीसी२०३३१३
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा, असल्यास, पत्ता	२६, अनंतवाडी, ४था मजला, भुलेश्वर, मुंबई, ४००००२
६.	दिवाळखोरी निराकरण प्रक्रियेच्या समाप्तीची तारीख	१५.०५.२०२६
७.	कॉर्पोरेट कर्जदाराच्या लिक्विडेशनच्या प्रारंभाची तारीख	१५.०५.२०२६
८.	लिक्विडेटर म्हणून कार्यरत असलेल्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. अखिल अहुजा, नोंदणी क्र. आयबीबीआय/आयपीए-००१/ आयपी-पी-०२०७२/२०२०-२०२१/१३२१३
९.	मंडळाकडे नोंदणीकृत असलेला लिक्विडेटरचा पत्ता आणि ई-मेल	मजला क्र. ८, फ्लॅट क्र. ८०३, चंडक कॉर्नरस्टोन, डेव्हिड एस बॅरेटो रोड, अप्पर वरळी, मुंबई, महाराष्ट्र, ४०००१८, ई-मेल आयडी: caakhilahuja@gmail.com
१०.	लिक्विडेटरशी पत्रव्यवहारासाठी वापरावयाचा पत्ता आणि ई-मेल	पत्रव्यवहाराचा पत्ता: **मार्वेट रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी,** एस-३७६, पंचशील पार्क, नवी दिल्ली-११००१७, ई-मेल आयडी: liq.tradcodesan@gmail.com
११.	दावे सादर करण्याची अंतिम तारीख	**१४.०६.२०२६**

याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ – V यांनी **दि. १५.०५.२०२६ रोजी श्री ट्रेडको डीसन प्रायव्हेट लिमिटेड** यांच्या लिक्विडेशनच्या प्रारंभाचा आदेश दिला आहे.
श्री ट्रेडको डीसन प्रायव्हेट लिमिटेड यांच्या भागधारकांना आवाहन करण्यात येते की त्यांनी त्यांच्या दाव्यांचे पुरावे १४.०६.२०२६ रोजी किंवा त्यापूर्वी, वरील मुद्दा क्र. १० मध्ये नमूद पत्त्यावर लिक्विडेटरकडे सादर करावेत.
आर्थिक कर्जदारांनी त्यांचे दावे फक्त इलेक्ट्रॉनिक माध्यमातून पुराव्यासह सादर करावेत. इतर सर्व कर्जदार त्यांचे दावे पुराव्यासह प्रत्यक्ष, टपालाद्वारे किंवा इलेक्ट्रॉनिक माध्यमातून सादर करू शकतात.
जर एखाद्या भागधारकाने लिक्विडेशन प्रक्रियेदरम्यान आपले दावे सादर केले नाहीत, तर दिवाळखोरी आणि नादारी मंडळ, भारत (दिवाळखोरी निराकरण प्रक्रिया कॉर्पोरेट व्यक्तींसाठी) नियमावली, २०१६ अंतर्गत कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रियेदरम्यान भागधारकाने सादर केलेले दावे कलम ३८ अंतर्गत सादर केलेले आहेत असे मानले जाईल

स्वाक्षरी/-
अखिल अहुजा
लिक्विडेटर
श्री ट्रेडको डीसन प्रायव्हेट लिमिटेडच्या प्रकरणात
आयबीबीआय नोंदणी क्र. आयबीबीआय/आयपीए-००१/आयपी-पी-०२०७२/२०२०-२०२१/१३२१३
एएफए वैधता दिनांक: ३१-१२-२०२६
ईमेल: liq.tradcodesan@gmail.com, caakhilahuja@gmail.com
नोंदणीकृत पत्ता: मजला क्र. ८, फ्लॅट क्र. ८०३, चांडक कॉर्नरस्टोन, डेव्हिड एस बॅरेटो रोड, वरळी, मुंबई, महाराष्ट्र – ४०००१८
पत्रव्यवहाराचा पत्ता: मार्वेट रिस्ट्रक्चरिंग सर्व्हिसेस एलएलपी, एस-३७६, पंचशील पार्क, नवी दिल्ली-११००१७

दिनांक: १९.०५.२०२६
स्थळ: मुंबई

GRETEX

ग्रेटेक्स कॉर्पोरेट सर्व्हिसेस लिमिटेड

ए-४०१, चौथा मजला, प्लॉट एफपी-६१६, (पीटी), नमन मिडटाउन, सेनापती बापट मार्ग, इंडियाबुल्स जवळ, दादर (पश्चिम), मुंबई – ४०००१३
वेबसाइटः www.gretexcorporate.com, **ईमेल आयडीः** info@gretexgroup.com
संपर्क क्र.: ०२२६९३०८५००
सीआयएनः एल७४९९९एमएच२००८पीएलसी२८८१२८

दिनांक ०७ मे, २०२६ रोजीच्या पोस्टल बॅलट सूचनेचे शुद्धिपत्रक

सदर मजकूर दिनांक ०७ मे, २०२६ रोजीच्या पोस्टल बॅलेट सूचनेच्या संदर्भात आहे. दिनांक १३ मे, २०२६ रोजी नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड ("एनएसई") कडून संदर्भ क्र.: एनएसई/एलआयएसटी/५५०७७ अन्वये प्राप्त झालेल्या निरीक्षणांच्या अनुषंगाने, दिनांक ०७ मे, २०२६ रोजी कंपनीच्या सदस्यांना पाठविण्यात आलेल्या आयटम क्र. २ च्या स्पष्टीकरणात्मक निवेदनामध्ये काही सुधारणा समाविष्ट करणे आवश्यक होते, याची सदस्यांना माहिती देण्यासाठी हे शुद्धिपत्रक जारी करण्यात येत आहे.
पोस्टल बॅलेट सूचनेमध्ये नमूद केलेली इतर सर्व सामग्री/माहिती अपरिवर्तित राहील. सदर सूचना या शुद्धिपत्रकासोबत सलगपणे आणि संयुक्तपणे वाचावी. हे शुद्धिपत्रक कंपनीच्या सर्व भागधारकांना पाठविण्यात आले आहे. हे शुद्धिपत्रक कंपनीच्या वेबसाइटवर खालील ठिकाणी उपलब्ध आहेः
https://gretexcorporate.com/investor-relations/disclosures-under-reg-46-of-lodr/notice-for-shareholders

संचालक मंडळाच्या आदेशाने
ग्रेटेक्स कॉर्पोरेट सर्व्हिसेस लिमिटेडसाठी
स्वाक्षरी/-
भावना देसाई
ग्रुप-कंपनी सचिव
आणि अनुपालन अधिकारी
सदस्यता क्र.: ए३१५८६

दिनांकः १९ मे, २०२६
स्थळः मुंबई

E-TENDER NOTICE

MAHAVITARAN
Maharashtra State Electricity Distribution Co. Ltd.

The Superintending Engineer, Maharashtra State Electricity Dist. Co. Ltd , "Vidyut Bhavan", Manor Road , At & Post Palghar, Dist. Palghar- 401404 invites the E-tender for the works of hiring of vehicle under Palghar Small Circle .

Sr No	Tender No.	Tender cost (in lakhs)	Description	Last Date of Submission
1	SE/PLG/TECH/ MTL TRANS/ 2026-27/T-02	20	Transportation of Company's materials of 5 MT package [Annual Contract] at various sites under **Palghar Circle**	22.05.2026

The E-Tender document is available online on MSEDCL website (https://etender.mahadiscom.in/eatApp) While submitting the E-Tender, please attach the receipts of Tender price and EMD paid in E-BG/demand draft in favor of MSEDCL, Palghar. For more information, please visit to above website. Contact Person: **Executive Engineer (Adm), Tel No. 9028154130 / Email- sepalghar.msedcl@gmail.com**

Superintending Engineer, MSEDCL Palghar Small Circle

ANNOUNCEMENT TO THE SHAREHOLDERS OF

SHAH FOODS LIMITED

("SFL"/ "TARGET COMPANY" / "TC") (Corporate Identification No. L27200GJ1982PLC005071)
Registered Office: 301, Sarthik Square, Nr. Shapath – 3, S. G. Highway, Bodakdev, Ahmedabad – 380054, Gujarat, India;
Phone No.: +91-6355582651; Email id: shahfoods.ahmedabad@gmail.com; Website: www.shahfoods.co.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Ankit Jalan (Acquirer-1) and Mr. Anuj Jalan (Acquirer-2) (Acquirer-1 and Acquirer-2 hereinafter collectively referred to as the "Acquirers") along with Jalan Sarees Private Limited (PAC-1), Ritu Jalan (PAC-2), Daivik Jalan (PAC-3), Prachi Jalan (PAC-4), Ankit Jalan HUF (PAC-5), Anuj Jalan HUF (PAC-6) and Radhika Jalan (PAC-7) (PAC-1, PAC-2, PAC-3, PAC-4, PAC-5, PAC-6 and PAC-7 hereinafter collectively referred to as the "PACs") in respect of Open Offer ("**Offer**") for the acquisition up to 60,61,900 Equity Shares of Rs. 10/- each representing 26.00% of the existing equity and voting share capital of the Target Company. The Offer Opening Public Announcement pursuant to Detailed Public Statement ("**DPS**") and the Public Announcement ("**PA**") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition) on 12th May, 2026.

1. Acquirers have completed the dispatch of the Physical Letter of Offer on 05th May, 2026 to such shareholders whose email addresses were not registered with Target Company pursuant to regulation 18(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations**")
2. It is reiterated that copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com.
3. Shareholders who have not received the Letter of Offer can tender the shares in accordance with procedure described in clause 9.15 on 37 of Letter of Offer, which is reproduced as below:

Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:
Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified date, or those who have not received the letter of offer, may also participate in this Offer. A shareholder may participate in the Offer by approaching their broker and tender Equity shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance-cum-Acknowledgement. The Letter of Offer along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as on the Identified date. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or Merchant Banker website (www.navigantcorp.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity shares of the Target Company. Alternatively in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client Id number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificates and Form SH-4 in case of shares being held in physical form. Such Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Offer.
Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS AND PACs

Navigant Reinventing Business

NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078
Email id: navigant@navigantcorp.com
Website: www.navigantcorp.com
SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

Place: Mumbai
Date: May 18, 2026

SUDAL

सुदाल इंडस्ट्रीज लिमिटेड

सीआयएनः एल२१५४१एमएच१९७९पीएलसी०२१५४१
नोंदणीकृत कार्यालयः ए-५, एमआयडीसी, अंबड औद्योगिक क्षेत्र, नाशिक - ४२२ ०१०
कॉर्पोरेट कार्यालयः २६ए, नरीमन भवन, २२७ नरीमन पॉइंट, मुंबई - ४०० ०२१

भौतिक शेअर्सचे हस्तांतरण आणि डीमटेरियलायझेशनसाठी विशेष खिडकीबाबत सूचना

याद्वारे आपणास कळविण्यात येते की सेबीने परिपत्रक क्र. एचओ/३८/१३/११(२)२०२६-एमआयआरएसडी-पीओडी/I/३७५०/२०२६ दिनांक ३० जानेवारी २०२६ अन्वये, ०५ फेब्रुवारी २०२६ ते ०४ फेब्रुवारी २०२७ या एक वर्षाच्या कालावधीसाठी भौतिक शेअर्सच्या हस्तांतरणासाठी आणखी एक विशेष खिडकी सुरू करण्याचा निर्णय घेतला आहे. ही सुविधा अशा भौतिक शेअर्ससाठी आहे जे ०१ एप्रिल २०१९ पूर्वी विकले/खरेदी केले गेले होते, तसेच यामध्ये अशा हस्तांतरण विनंत्यांचाही समावेश आहे ज्या पूर्वी सादर करण्यात आल्या होत्या आणि कागदपत्रे/प्रक्रिया/किंवा इतर कोणत्याही त्रुटींमुळे नाकारण्यात आल्या, परत करण्यात आल्या किंवा त्यावर कार्यवाही करण्यात आली नव्हती. गुंतवणूकदारांसाठी गुंतवणूक सुलभ करण्यासाठी आणि त्यांनी खरेदी केलेल्या सिक्युरिटीजवरील गुंतवणूकदारांचे हक्क सुरक्षित करण्यासाठी ही सुविधा देण्यात येत आहे.
या कालावधीत अशा प्रकारे हस्तांतरित करण्यात आलेल्या सिक्युरिटीज हस्तांतरित व्यक्तीच्या खात्यात केवळ डीमॅट स्वरूपात अनिवार्यपणे जमा केल्या जातील आणि हस्तांतरण नोंदणीच्या तारखेपासून एक वर्षाच्या कालावधीसाठी लॉक-इन अंतर्गत राहतील. सदर लॉक-इन कालावधीत अशा सिक्युरिटीजचे हस्तांतरण/लीन-मार्कड/गहाण ठेवणे करता येणार नाही.
संबंधित गुंतवणूकदारांना विनंती करण्यात येते की ०४ फेब्रुवारी २०२७ पर्यंत खुली असलेली ही विशेष खिडकीचा लाभ घ्यावा आणि खालील कागदपत्रे वरील नमूद कालावधीत आमच्या रजिस्ट्रार आणि शेअर ट्रान्सफर एजंट ("आरटीए") यांच्याकडे सादर करावीतः
(अ) मूळ शेअर प्रमाणपत्र(प्रमाणपत्रे),
(ब) ०१ एप्रिल २०१९ पूर्वी निष्पादित केलेला हस्तांतरण करार,
(क) हस्तांतरित व्यक्तीने खरेदी केल्याचा पुरावा,
(ड) हस्तांतरित व्यक्तीची केवायसी कागदपत्रे (आयएसआर फॉर्मनुसार),
(ई) हस्तांतरित व्यक्तीच्या डीमॅट खात्याची नवीनतम क्लायंट मास्टर यादी, जी २ महिन्यांपेक्षा जुनी नसावी आणि डिपॉझिटरी पार्टिसिपंटकडून प्रमाणित केलेली असावी,
(फ) अंडरटेकिंग कम इंडेम्निटी.
एमयूएफजी इंटाइम इंडिया प्रायव्हेट लिमिटेड
(पूर्वी मेसर्स लिंक इंटाइम (इंडिया) प्रायव्हेट लिमिटेड म्हणून ओळखली जात होती)
सी-१०१, २४७ पार्क, एल बी एस मार्ग, विक्रोळी पश्चिम, मुंबई - ४०००८३
दूरध्वनी क्र.: ९१-२२-४९१८६००० फॅक्स क्र.: ९१-२२-४९१८६०००
ईमेलः Investor.helpdesk@in.mpms.mufg.com
वेबसाइटः https://web.in.mpms.mufg.com/helpdesk/Service_Request.html
अधिक माहितीसाठी, आपण आमच्या आरटीए, एमयूएफजी इंटाइम इंडिया प्रायव्हेट लिमिटेड यांच्याशी संपर्क साधू शकता.

सुदाल इंडस्ट्रीज लिमिटेडसाठी
सही/-
मुकेश आशर
पूर्णवेळ संचालक आणि सीएफओ
(डीआयएनः ०६९२९०२४)

स्थळः मुंबई
दिनांकः १९ मे २०२६

ईस्क्वेअसिटीर मनी गॅरंटीज लिमिटेड

नोंदणीकृत कार्यालयः ए-२०१, दुसरा मजला, नवनीलम प्रिमायसेस सीएचएस., १०८, डॉ. आर. जी. थडाणी मार्ग, पोदार हॉस्पिटल, वरळी, मुंबई शहर, महाराष्ट्र, ४०००१८
सीआयएनःएल ५१९००एमएच१९८५पीएलसी०३६९४६, **दूरध्वनीः** +९१ ९१६७३४६८८९
ई-मेल आयडीः emgl1234@rediffmail.com, **संकेतस्थळः** https://esquiremoneyguarantees.com/
३१ मार्च २०२६ रोजी संपलेल्या तिमाही आणि आर्थिक वर्षासाठी लेखापरीक्षित एकमेव आर्थिक निकालांचा आराखडा

आकडे लाखांमध्ये (रु.)

तपशील	एकमेव आकडे			
	संपलेली तिमाही	संपलेली तिमाही	संपलेले वर्ष	संपलेले वर्ष
	३१-०३-२०२६	३१-०३-२०२५	३१-०३-२०२६	३१-०३-२०२५
कार्यामधून एकूण उत्पन्न (निव्वळ)	२.६७	१.५८	८.८९	८.४१
कालावधीसाठी निव्वळ नफा/ (तोटा) (कर, अपवादात्मक आणि / किंवा अतिविशिष्ट बाबी पूर्व)	०.०४	(४.१६)	(१०.४२)	(३.००)
कालावधीसाठी निव्वळ कर पूर्व नफा/ (तोटा) (कर, अपवादात्मक आणि / किंवा अतिविशिष्ट बाबी पश्चात)	०.०४	(४.१६)	(५६.३६)	(३.००)
कालावधीसाठी निव्वळ कर पश्चात नफा/ (तोटा) (कर, अपवादात्मक आणि / किंवा अतिविशिष्ट बाबी पश्चात)	०.०४	(४.१६)	(५६.३७)	(३.००)
कालावधीसाठी एकूण सर्वंकष उत्पन्न (कालावधीसाठी एकत्रित नफा/ (तोटा) (कर पश्चात) आणि अन्य व्यापक उत्पन्न (कर पश्चात)	०.०४	(४.१६)	(५६.३७)	(३.००)
सम भाग भांडवल	२२०.५०	२२०.५०	२२०.५०	२२०.५०
राखीव (पुनर्मुल्यांकित राखीव वगळता)	-	-	२५४.३४	२५७.३४
प्रती सम भाग भांडवल (रु. १/- प्रत्येकीचे) (चालू आणि अखंडित कार्यामधून)	-	-	-	-

टिपाः
1. वरील निष्कर्षांचे लेखा परीक्षण समितीकडून निरीक्षण करण्यात आले आहे आणि संचालक मंडळाने सोमवार १८ मे २०२६ रोजी झालेल्या त्यांच्या सभेमध्ये ते नोंदपटावर घेण्यात आले आहेत.
2. वरील मजकूर हा, सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डसक्लोझर रिक्वायरमेंट्स) नियमावली, २०१५ च्या नियम ३३ अंतर्गत स्टॉक एक्स्चेंज सादर करण्यात आलेल्या, तिमाही आणि वर्षाच्या अखेरीचे स्वतंत्र आर्थिक निष्कर्ष दर्शविणाऱ्या सविस्तर नमुन्याचा एक उतारा आहे. तिमाही आणि वर्षाच्या अखेरीचे, लेखापरीक्षित व स्वतंत्र आर्थिक निष्कर्ष दर्शविणारा संपूर्ण नमुना शेअर बाजाराच्या संकेतस्थळावर (www.bseindia.com) आणि कंपनीच्या संकेतस्थळावर https://esquiremoneyguarantee.com/ उपलब्ध आहे.
3. वरील निष्कर्ष हे, कंपनी कायदा, २०१३ कलम १३३ अन्वये विहित करण्यात आलेल्या 'कंपनी (भारतीय लेखा मानके) नियम, २०१५' ('इंड एएस') नुसार तयार करण्यात आले आहेत; तसेच हे निष्कर्ष 'कंपनी (भारतीय लेखा मानके) नियम, २०१५' चा नियम ३ आणि सुधारित 'कंपनी (भारतीय लेखा मानके) नियम, २०१६' यांच्या एकत्रित वाचनानुसार तयार करण्यात आले आहेत.

दिनांक : १८ मे २०२६
ठिकाणः मुंबई

ईस्क्वेअसिटीर मनी गॅरंटीज लिमिटेड
सही/- (मनोज चंदर पांडे)
व्यवस्थापकीय संचालक
डीआयएनः ०५२६११८३

बॉम्बे टॉकीज लिमिटेड

नोंदणीकृत कार्यालयः २०१, नव नीलम बिल्डिंग, ए विंग, दुसरा मजला, १०८, वरळी सी फेस रोड, वरळी, मुंबई – ४०० ०१८
सीआयएनः एल६५९९०एमएच१९८४पीएलसी०३३९१९, फोनः +९१ ९१६७३४६८८९
ईमेल आयडीः btl.invstcomp@rediffmail.com, वेबसाइटः www.bombaytalkieslimited.com
३१ मार्च, २०२६ रोजी समाप्त तिमाही व आर्थिक वर्षासाठी लेखापरीक्षित स्वतंत्र आर्थिक निकालांचा उतारा

आकडे लाखांमध्ये (रु.)

तपशील	स्वतंत्र आकडेवारी			
	संपलेली तिमाही	संपलेली तिमाही	संपलेले वर्ष	संपलेले वर्ष
	३१-०३-२०२६	३१-०३-२०२५	३१-०३-२०२६	३१-०३-२०२५
कार्यातून एकूण उत्पन्न (निव्वळ)	१.६०	४.०७	१४.६५	२०.०४
करापूर्वीच्या कालावधीसाठी निव्वळ नफा / (तोटा), अपवादात्मक आणि/किंवा असाधारण बाबींपूर्वी	(३.७५)	(४.४३)	(१६.८६)	(१४.७६)
करापूर्वीच्या कालावधीसाठी निव्वळ नफा / (तोटा), अपवादात्मक आणि/किंवा असाधारण बाबींनंतर	(३.७५)	(४.४३)	(१६.८६)	(१४.७६)
करानंतरच्या कालावधीसाठी निव्वळ नफा / (तोटा), अपवादात्मक आणि/किंवा असाधारण बाबींनंतर	(३.७५)	(४.४३)	(१६.८६)	(१४.७६)
कालावधीसाठी एकूण सर्वसमावेशक उत्पन्न, करानंतरचा कालावधीतील नफा/(तोटा) आणि इतर सर्वसमावेशक उत्पन्न यांचा समावेश	(३.७५)	(४.४६)	(१६.८६)	(१४.७९)
समभाग भांडवल	५४०.००	५४०.००	५४०.००	५४०.००
राखीव निधी, पुनर्मूल्यांकन राखीव वगळून	-	-	(७०.२७)	(५५.४८)
प्रति समभाग उत्पन्न (प्रत्येकी रु. १/-) चालू व बंद केलेल्या कामकाजासाठी मूलभूत (ब) सौम्यीकृत	- - -	- - -	- - -	- - -

टीपा :
१. वरील निकालांचे लेखापरीक्षण समितीने पुनरावलोकन केले असून, सोमवार, १८ मे, २०२६ रोजी झालेल्या बैठकीत संचालक मंडळाने नोंदवून घेतले आहेत.
२. वरील माहिती ही सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) नियम, २०१५ च्या नियम ३३ अंतर्गत स्टॉक एक्स्चेंजकडे दाखल केलेल्या, ३१ मार्च, २०२६ रोजी समाप्त तिमाही व वर्षासाठीच्या तपशीलवार स्वतंत्र आर्थिक निकालांचा उतारा आहे. तिमाही व वर्ष समाप्त लेखापरीक्षित स्वतंत्र आर्थिक निकालांचे संपूर्ण स्वरूप स्टॉक एक्स्चेंजच्या वेबसाइटवर (www.bseindia.com) आणि कंपनीच्या वेबसाइटवर www.https://bombaytalkieslimited.in उपलब्ध आहे.
३. वरील निकाल कंपनीज (इंडियन अकाउंटिंग स्टँडर्ड्स) नियम, २०१५ अंतर्गत विहित केलेल्या भारतीय लेखा मानकांनुसार, कंपनी कायदा, २०१३ च्या कलम १३३ नुसार, कंपनीज (इंडियन अकाउंटिंग स्टँडर्ड्स) नियम, २०१५ च्या नियम ३ आणि कंपनीज (इंडियन अकाउंटिंग स्टँडर्ड्स) नियम, २०१६ मधील दुरुस्त्यांसह तयार करण्यात आले आहेत.

दिनांकः १८ मे, २०२६
ठिकाणः मुंबई

बॉम्बे टॉकीज लिमिटेडकरिता
स्वाक्षरी/-
तानिया रविंद्र कोल्हटकर
संचालक
डीआयएनः ०९२९९८३९

AUTHUM

ऑथम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड

नोंदणीकृत कार्यालय : ७०७, रहेजा सेंटर, फ्री प्रेस जर्नल रोड, नरिमन पॉइंट, मुंबई–४०० ०२१.
दूरध्वनी : (०२२) ६७४७ २११७, **फॅक्स :** (०२२) ६७४७ २११८ **ई-मेल :** Info@Authum.com

मागणी सूचना

ज्याअर्थी खाली नमूद केलेल्या कर्जदारांनी/सह-कर्जदारांनी/हमीदारांनी/गहाणदारांनी ऑथम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड ("एआयआयएल") कडून आर्थिक सहाय्य घेतले होते. (रिलायन्स कमर्शियल फायनान्स लिमिटेड ("आरसीएफएल") कडून कर्ज व्यवसायाचे विभाजन होऊन दिनांक १०.०५.२०२४) रोजीच्या एनसीएलटी आदेशानुसार एआयआयएलकडे आलेली परिणामी कंपनी). आम्ही असे नमूद करतो की आर्थिक सहाय्य घेतल्यानंतरही कर्जदारांनी/हमीदारांनी/गहाणदारांनी व्याज व मूळ रकमेच्या परतफेडीत देय तारखांनुसार विविध चुका केल्या आहेत. एआयआयएलच्या पुस्तकांमध्ये नॅशनल हाउसिंग बँकेने मालमत्ता वर्गीकरणासंदर्भात जारी केलेल्या निर्देशांनुसार खाली नमूद केलेल्या संबंधित तारखांना खाते अनुत्पादक मालमत्ता म्हणून वर्गीकृत करण्यात आले आहे. परिणामी एआयआयएलच्या अधिकृत अधिकाऱ्याने सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एनफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अंतर्गत, तसेच सिक्युरिटी इंटरेस्ट (एनफोर्समेंट) नियमावली, २००२ च्या नियम ३ अंतर्गत प्रदत्त अधिकारांचा वापर करून, खाली नमूद संबंधित तारखांना सरफेसी अधिनियम, २००२ च्या कलम १३(२) अंतर्गत मागणी सूचना जारी केल्या आहेत. त्या सूचनांद्वारे खालील कर्जदारांना/जामीनदारांना/गहाणदारांना सूचनांमध्ये नमूद केलेली रक्कम, त्यावर करारानुसार लागू दराने पुढील व्याज तसेच अनुषंगिक खर्च, खर्च, शुल्क इत्यादी, सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत भरण्यास सांगण्यात आले आहे. त्यांच्या शेवटच्या ज्ञात पत्त्यांवर पाठवलेल्या सूचना न बजावता परत आल्या असून, म्हणून त्यांना सार्वजनिक सूचनेद्वारे कळविण्यात येत आहे.

क्र.	कर्ज क्र. / कर्जदाराचे नाव / पत्ता	सह-कर्जदार व जामीनदाराचे नाव / संचालकाचे नाव	एनपीए तारीख	मागणी सूचनेची तारीख	थकबाकी रक्कम	कर्ज रक्कम
१.	**आरएचएचटीएमयूएम००००४९२८१ आणि आरएचएचएलएमयूएम००००४९१७५ १. सरोज ए चौधरी** फ्लॅट नं. १०२, ओम कावेरी सीएचएस लि., प्लेझंट पार्क, मिरा भायंदर रोड, मिरा रोड पूर्व, ठाणे, महाराष्ट्र–४०११०७. तसेच येथे : फ्लॅट नं. १०२, पहिला मजला, ओम कावेरी सीएचएसएल, प्लेझंट पार्क, मिरा भायंदर रोड, ब्रँड रेसिडेन्सी समोर, मिरा रोड पूर्व, ठाणे, महाराष्ट्र–४०११०७	**१. अभय चौधरी २. रुपेश अभय चौधरी**	१६-१२-२०२५	१४-०५-२०२६	**रु. ५१,४९,७८६.६२/- (रुपये एकावन्न लाख एकोणपन्नास हजार सातशे शहाऐंशी आणि बासष्ट पैसे फक्त)**	**रु. १०,००,०००/- (रुपये दहा लाख फक्त) आणि रु. ४३,००,०००/- (रुपये त्रेचाळीस लाख फक्त)**

गहाण मालमत्तेचे वर्णन :- " गहाण मालमत्तेचा सर्व खंड आणि भूखंड जो फ्लॅट नं. १०२, बांधकाम क्षेत्र ५४४ चौरस फूट (समतुल्य ५०.५५ चौरस मीटर बांधकाम क्षेत्र), पहिला मजला, ओम कावेरी को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, प्लेझंट पार्क, मिरा भायंदर रोड, मिरा रोड (पूर्व), जि. ठाणे–४०११०७ येथे स्थित आहे. तसेच गहाण मालमत्तेचा सर्व खंड आणि भूखंड जो मिरा गाव, तालुका ठाणे व जिल्हा ठाणे, मिरा भायंदर महानगरपालिका हद्दीत आणि ठाणे नोंदणी जिल्हा व उप-जिल्ह्यात स्थित आहे आणि सर्व्हे नं. १० (भाग) धारण करणारा आहे."

वरील परिस्थितीत, वरील कर्जदारांना, सह-कर्जदारांना आणि/किंवा त्यांच्या हमीदारांना (जेथे लागू असेल तेथे) ही सूचना देण्यात येते की, या सूचनेच्या प्रसिद्धीच्या तारखेपासून ६० दिवसांच्या आत वरीलप्रमाणे नमूद थकबाकी रक्कम, पुढील व्याज आणि लागू शुल्कांसह भरावी. तसे न केल्यास, या सूचनेच्या तारखेपासून ६० दिवसांची मुदत संपल्यानंतर कर्जदार व गहाणदारांच्या सुरक्षित मालमत्तेचा ताबा घेण्यासह, सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एनफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ च्या कलम १३(४) आणि त्याखालील लागू नियमांनुसार पुढील कारवाई सुरक्षित मालमत्तांविरुद्ध केली जाईल.
कृपया नोंद घ्यावी की उक्त अधिनियमाच्या कलम १३(१३) नुसार, कोणताही कर्जदार सुरक्षित कर्जदाराची पूर्व लेखी संमती घेतल्याशिवाय, सूचनेत नमूद केलेली कोणतीही सुरक्षित मालमत्ता विक्री, भाडेपट्टा किंवा अन्य कोणत्याही प्रकारे हस्तांतरित करू शकणार नाही.

दिनांक : १९.०५.२०२६ / स्थळ : मुंबई — **अधिकृत अधिकारी, ऑथम इन्व्हेस्टमेंट अँड इन्फ्रास्ट्रक्चर लिमिटेड**